

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH  
AT NEW DELHI**

M. A. No. 29 of 2024 & E.A. No. 10 of 2024

in

O.A. No. 391/ 2022

IN THE MATTER OF:

Brigadier Paramjit Singh & Ors.

...Applicants

Versus

State of Haryana & Ors.

....Respondents

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Filed By:

Date: 29.11.2024

Place: New Delhi



Adv. Noopur Singhal  
Counsel for Respondent no.3

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**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH  
AT NEW DELHI**

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In

O.A. No. 391/ 2022

IN THE MATTER OF:

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State of Haryana &Ors.

...Respondents

**STATUS REPORT IN COMPLIANCE OF ORDER DATED 03.05.2024  
ON BEHALF OF RESPONDENT NO.3 – HARYANA SHEHRI VIKAS  
PRADHIKARAN**

1. That while hearing the M.A. No. 29/2024 and E.A. No. 10/2024 in O.A. No. 391/2022 on 03.05.2024, this Hon'ble Tribunal passed order dated 03.05.2024. Para 15 &16 of said order is reproduced below:

*“15. The apology as well as the undertaking are accepted and time for execution of the order is extended by six months from the date of receipt of a copy of this order. The work is allowed to be executed by GMDA as the work has been handed over to it by HSVP. GMDA may itself execute the work or may get the work executed through any corporatebody under its corporate social responsibility but there will be no change in the drawing/map and area of the work under the project and also the time for completion of the work.*

16. Compliance report be submitted by HSVP on or before 20.11.2024 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of



Administrator  
HSVP Gurugram

*searchable PDF/OCR Supported PDF and not in the form of Image PDF."*

2. That the answering respondent joined on 04.11.2024 as Administrator Haryana Shehri Vikas Pradhikaran, Gurugram.
3. That in compliance of directions dated 03.05.2024 passed by this Hon'ble Tribunal, GMDA is getting the project executed for the restoration of pond in question.
4. The answering Respondent called for the Action taken report from the GMDA and as per the same, GMDA has filed an Interim Application before this Hon'ble Tribunal for extension of time for a period of three months for complete restoration of pond at village Silokara, Gurugram and further proposed a modified design for following reasons:

'15 number of trees are required to be uprooted from the land in question. And in order to save those trees, and another pond has been dug of size of 4383 Sq meter. It is in the interest of environment that restoration of pond land in question be executed with new proposed two ponds measuring 2400 sq meter and 4383 Sq meter totalling 6783 Sq meter, thus having more area than area of pond given in previous design/drawing i.e.6130 Sqm.'

5. That it is further informed that the work of digging of first pond of 2400 Sq meter was already executed by GMDA. At present, work of digging of second pond of 4383 Sq meter has also been completed. In remaining area, other different works such as plantation, jogging track, and development of sitting area etc have been executed or are in progress. Most of the works related to development of pond area like digging of pond, construction of walking track, fencing of pond area, laying pipe



Administrator  
HSVP Gurugram

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line for supply of treated water in water body and major plantation work stands completed. Rest of the works like installation of solar lights, benches, balance plantation, fixing of entry/exit gate and fencing at boundary etc are in progress and all works are likely to be completed in 3 months' time.

6. That it is submitted the GMDA has made some changes in the original plan of the HSVP because of actual site measurements and site conditions as explained above. It is in the interest of environment that proposed changes in the design/drawing of pond to be restored be accepted by this Hon'ble Tribunal.
7. That the undersigned tendered her unconditional apology for filing the present status report with delay. The delay in filing the status report is unintentional and due to administrative exigencies as answering Respondent needs to take the Action Taken Report from GMDA which was provided on 28.11.2024 and the same is attached herewith as **Annexure R-3/A**.

Dated: 29.11.2024

Place: Gurugram

  
(Vaishali Singh, IAS)

Administrator, HSVP, Gurugram

Respondent No.3

**Administrator  
HSVP Gurugram**

GURUGRAM METROPOLITAN DEVELOPMENT AUTHORITY  
Urban Environment Division

Tau Devi Lal Biodiversity Park & Botanical Garden, Sector-52, Gurugram-122002, dfo.gmda@gov.in

No. 618-619

Dated: 28/11/2024

To,

The Administrator  
HSVP, Gurugram

**Subject: Progress Report of Silokara Pond (Gurugram) in reference to MA No. 29/2024;EA No. 10/2024 in OA No. 391 of 2022 titled Brigadier Paramjit Singh & Ors Vs State of Haryana & Ors.**

**Ref: Your office letter 10521 dated 27.05.2024**

\*\*\*\*\*

With reference to the subject cited above, it is submitted that the work of digging of first pond of 2400 Sq meter was already executed. At present, work of digging of second pond of 4383 Sq meter has also been completed. In remaining area, other different works such as plantation, jogging track, and development of sitting area etc have been executed or are in progress.

Most of the works related to development of pond area like digging of pond, construction of walking track, fencing of pond area, laying pipe line for supply of treated water in water body and major plantation work stands completed. Photos of digging of pond, construction of walking track, fencing of pond area, laying pipe line for supply of treated water in water body and plantation work. Rest of the works like installation of solar lights, benches, balance plantation, fixing of entry/exit gate and fencing at boundary etc. are in progress and all works are likely to be completed in 3 months time.

**Enclosed: As above**

  
[Hardeep Singh Malik]  
Advisor & Head,  
Urban Environment Division,  
GMDA, Gurugram

Copy to:

1. Xen3 HSVP, Gurugram for information and further necessary action please.

  
[Hardeep Singh Malik]  
Advisor & Head,  
Urban Environment Division,  
GMDA, Gurugram

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**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI**

I.A. .... of 2024

IN

O.A. No. 391/ 2022

**IN THE MATTER OF:**

Brigadier Paramjit Singh & Ors. ... Applicants

Versus

State of Haryana & Ors. .... Respondents

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| 5.        | Annexure-R-4/4: Photos of digging of pond, construction of walking track, fencing of pond area, laying pipe line for supply of treated water in water body and plantation work |          |

Filed By:

Date:

Place: New Delhi



Rahul Khurana, Advocate  
Counsel for Respondent no.4



*body under its corporate social responsibility but there will be no change in the drawing/map and area of the work under the project and also the time for completion of the work.*

*16. Compliance report be submitted by HSVP on or before 20.11.2024 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.*

2. That it is expedient to re-capsulate the facts of the case, which are narrated in brief in succeeding paragraphs:
  - (i) That present OA was filed challenging the Notification for e-auction to be initiated and undertaken by Respondent No.3 (HSVP) alleging that land demarcated for water body is being auctioned for construction of a commercial complex for which auction was to take place on 29.05.2022. It was prayed for restoration of water body.
  - (ii) That Respondent No.3 filed its reply dated 30.12.2022 and additional reply dated 16.03.2023. A DPR prepared by 'GURUJAL' Society was also annexed with additional reply dated 16.03.2023. As per said DPR, area of pond proposed to be developed was 6130 Sqm with fencing perimeter as 310 meter.
  - (iii) That present OA was disposed of by this Hon'ble Tribunal vide order dated 17.03.2023 with directions to restore the water body as undertaken.

- (iv) That it was decided that task of restoration of the pond in question be undertaken by the Urban Environment Wing, GMDA. Accordingly, respective status reports/reply dated 30.04.2024 were filed by the HSVP and GMDA submitting that waterbody has been developed in an area of 80 m x 30 m = 2400 Sqm having depth of around 7.5 m has been completed and pondage capacity of the waterbody is 18000 KL of water. It was further submitted that GMDA has made some changes in the original plan of the HSVP as per technical requirement of site.
- (v) That considering the status reports/reply on record, this Hon'ble Tribunal has passed the order dated 03.05.2024 with certain directions as mentioned in para 15 and 16 of the said order.
3. That in compliance of directions dated 03.05.2024 passed by this Hon'ble Tribunal, answering respondent made sincere efforts for execution of the restoration of pond in question. The work of development of pond has been assigned to M/s Hero MotoCorp Ltd. (HMCL). It is humbly submitted HMCL and GMDA carried out the site survey and efforts were made to execute the restoration of Silokara pond as per design submitted earlier before this Hon'ble Tribunal. However, 15 number of trees are required to be uprooted from the land in question. The aerial view photo of standing trees on sand mound and in plain area is attached. In order

to save those trees, and another pond has been dug of size of 4383 Sq meter. It is in the interest of environment that restoration of pond land in question be executed with new proposed two ponds measuring 2400sq meter and 4383 Sq meter totalling 6783 Sq meter, thus having more area than area of pond given in previous design/drawing i.e. 6130 Sqm. Copy of drawing submitted by HSVP before this Hon'ble Tribunal and the proposed modified drawing with two ponds are annexed as **Annexure-4/1 & Annexure-4/2** respectively

4. That proposed variations in drawing are due to actual site measurement and conditions as many trees are standing on existing sand mound which is not advisable to dig as pond and may be kept as green area.

The photos of standing trees proposed to be saved by adopting proposed modified drawing are annexed as **Annexure-4/3**.

5. That the work of digging of first pond of 2400 Sq meter was already executed. At present, work of digging of second pond of 4383 Sq meter has also been completed. In remaining area, other different works such as plantation, jogging track, and development of sitting area etc. have been executed or are in progress.

Most of the works related to development of pond area like digging of pond, construction of walking track, fencing of

pond area, laying pipe line for supply of treated water in water body and major plantation work stands completed. Photos of digging of pond, construction of walking track, fencing of pond area, laying pipe line for supply of treated water in water body and plantation work are annexed as **Annexure-4/4**. Rest of the works like installation of solar lights, benches, balance plantation, fixing of entry/exit gate and fencing at boundary etc. are in progress and all works are likely to be completed in 3 months time.

6. That in view of the submissions mentioned herein above, this Hon'ble Tribunal is requested to accept the proposed changes in the drawing because of factual site measurements and site conditions as explained above. It is in the interest of environment that proposed changes in the design/drawing of pond to be restored be accepted.


#### **PRAYER**

In view of the facts and circumstances mentioned herein above, It is humbly prayed to:

- (i) Accept the proposed modified design of pond to be restored and permit the applicant to execute the restoration of Silokara pond as per proposed modified annexed as **Annexure-4/2**
- (ii) Grant and extend further three months time to complete the task of restoration of pond,

(iii) Pass any other order, as this Hon'ble Tribunal deems fit and proper in facts and circumstances of this case

Date:  
Place: Gurugram

  
( Satyavir Singh )  
Metropolitan Planning GMDA  
For and on behalf of CEO,  
Gurugram Metropolitan Development Authority  
Respondent No.4

BEFORE HON'BLE THE GREEN TRIBUNAL PRINCIPAL BENCH AT NEW  
DELHI.

M.A. No..... of 2024

IN

E.A. No. 10 of 2024 & M.A. No.29 of 2024

O.A. No.319 of 2022

IN THE MATTER OF:

Brigadier Paramjit Singh and others

.....Petitioners

VERSUS

State of Haryana and others

.....Respondents

### AUTHORITY LETTER

I, Anumulapuri Sreenivas, IAS Chief Executive Officer, Gurugram Metropolitan Development Authority (GMDA), Gurugram hereby nominate and authorize Sh. Satyavir Singh, Metropolitan Green Planner, Urban Environment Division, GMDA, Gurugram to sign and verify pleadings, affidavit(s), application(s), Caveat, Vakalatnama etc. for and on behalf of the GMDA, Gurugram – respondent No.4 in the above noted case and as may be necessary or expedient to give statement or any submissions for and on behalf of GMDA – respondent No. 4 in my official capacity.

Dated: 18.11.2024  
IAS)

Place: Gurugram

(Anumulapuri Sreenivas,

Chief Executive Officer,  
GMDA, Gurugram

(A. Sreenivas, IAS)  
Chief Executive Officer  
GMDA, Gurugram

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI.

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O.A. No.391/2022

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I, Satyavir Singh, Metropolitan Green Planner, Urban Environment Division, Gurugram Metropolitan Development Authority, Gurugram, aged about 64 years do hereby solemnly affirm and state as under:

- 1. That I am authorized representative of the Respondent No.4 in present case. I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
- 2. That I have read the contents of accompanying application which has been drafted under my instructions.



*[Signature]*  
DEPONENT

VERIFICATION

Verified at ..... on ..... day of November, 2024 that the contents of above affidavit are true and correct to my knowledge and on the basis of information derived from the Official record which I believe to be true and no material fact has been concealed therein.

ATTESTED

SAJJAN SINGH  
ADVOCATE & NOTAR  
GURGAON

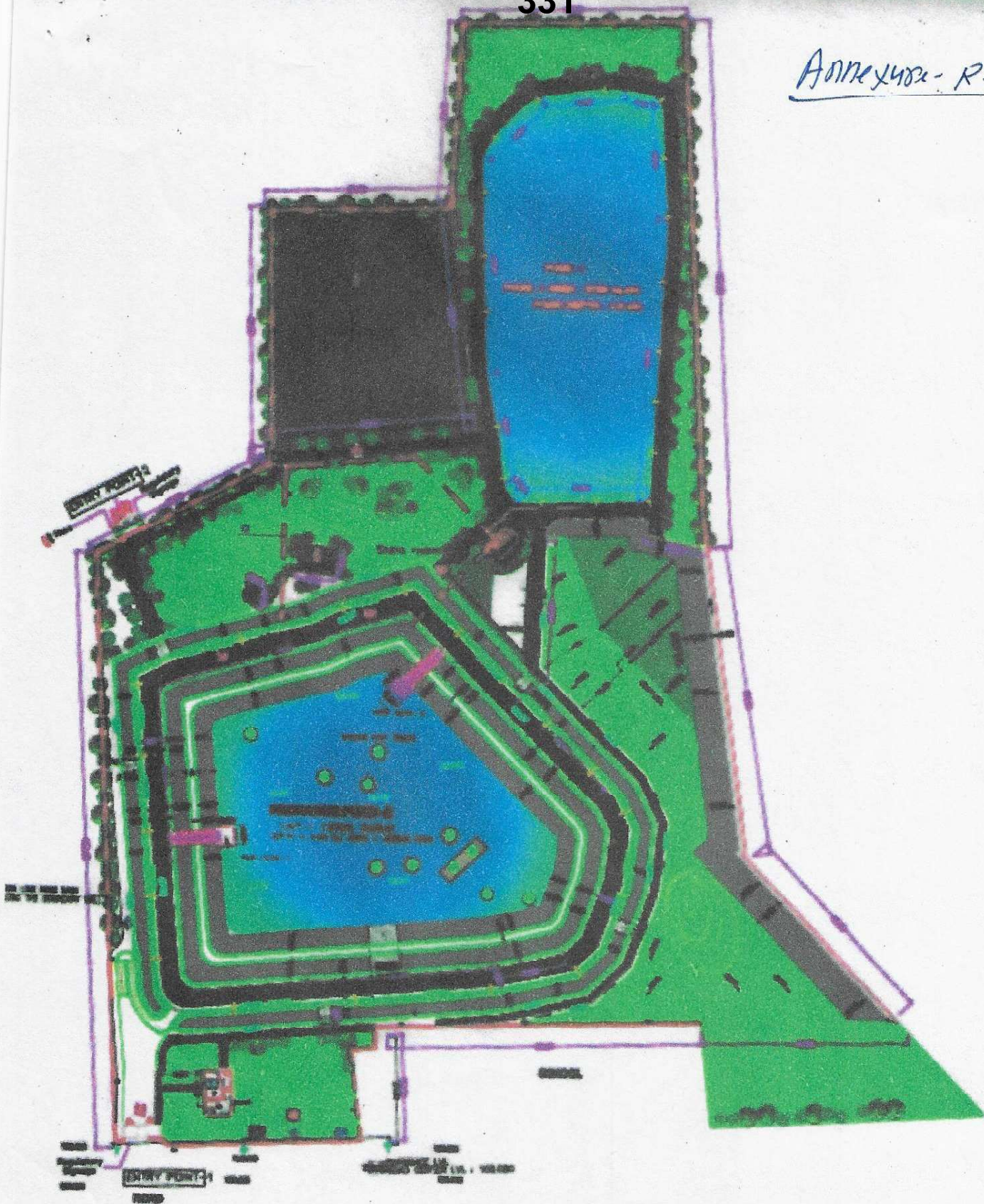
*[Signature]*  
DEPONENT

18 NOV 2024



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Annexure - R - 4/2



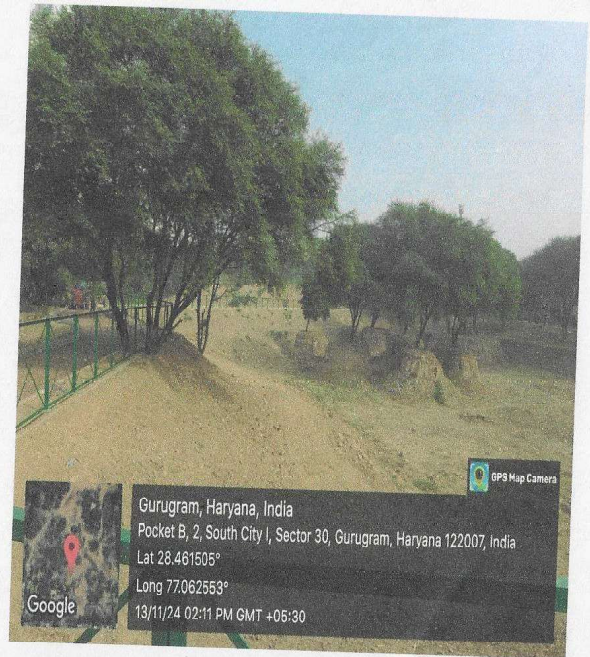
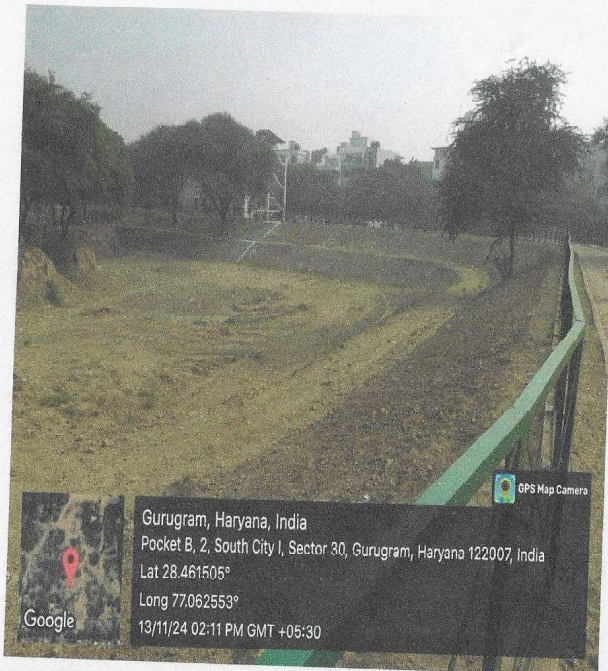
**EXTERNAL DEVELOPMENT PROPOSED SITE PLAN LAYOUT PLAN**

Annexure R- 4/3

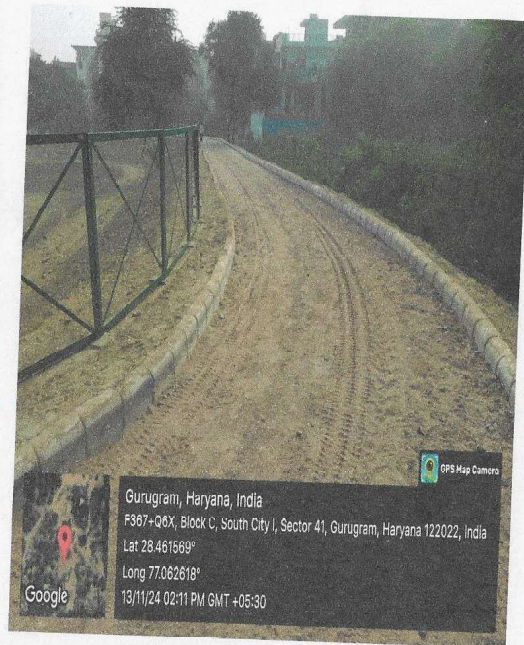
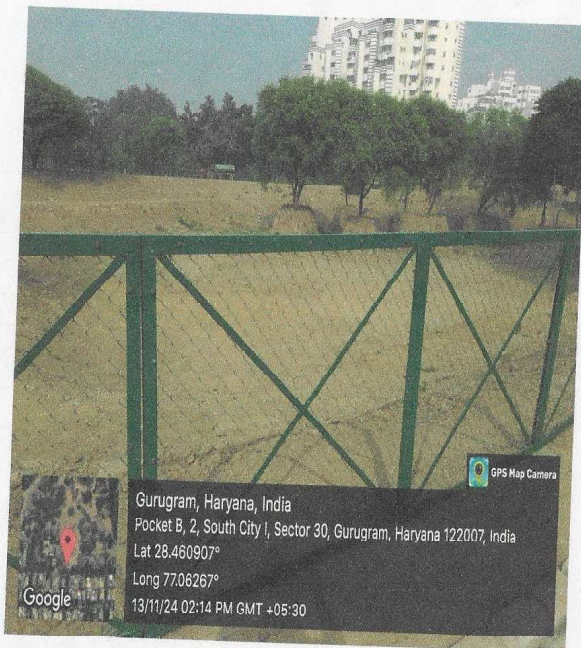


Annexure -R- 4/4 (1)

# Digging of Pond



Annexure - R-4/4 (ii)



Amritya - R-4/4- (ii)



Annexure - R-4/4 - (iv)

